

the Table? And the other hon. Member has tabled the report. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Questions can be asked later on.

[*English*]

SHRI CHANDRA SHEKHAR: On the question of privilege, I have nothing to say. I have got up only to reply to the question raised by my hon. friend Shri Somnath Chatterjee, that this matter was known only on Saturday night. Yesterday was Sunday. Today it is Monday. It will not take a long time; and I assure the hon. Member that it will be decided expeditiously.

DR. BIPLAB DASGUPTA (Calcutta South): When? (*Interruptions*)

MR. SPEAKER: Now Shri Janeshwar Mishra.

12.29 hrs.

DEMANDS FOR SUPPLEMENTARY  
GRANTS (RAILWAYS), 1990-91\*

[*Translation*]

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1990-91. (Placed in Library, See No. LT-2192/91)

[*English*]

MR. SPEAKER: Mr Dinesh Singh, what is your point of order?

SHRI DINESH SINGH (Pratapgarh): I have raised a point of order about a report from which the hon. Member Shri Madhu Dandavate has quoted.

He has quoted it. Under Direction 118 of the Speaker read with Rule 369, when the Member has quoted it from the report and is willing to authenticate it, it must be placed on the Table. How can there be a meaningful debate without it? They will go on quoting every day and we will have no access to the document. We do not know what is the document. Therefore, since you have permitted him to quote from that, it must now be placed on the Table. This is what is Direction 118. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I have told Shri Dinesh Singh that the notice regarding authentication by Choudhury Sahib is under my consideration.

[*English*]

SHRI DINESH SINGH: I am talking of the report from which Mr. Dandavate has quoted, not Mr. Saifuddin Choudhury.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): I shall like you to consider all aspects of this matter. And you have rightly said that you shall consider all aspects of the matter. I am not raising any objection. But the hon. Speaker should take into consideration whether this type of practice should be in vogue in this House or not.

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\*Presented with the recommendation of the President.

SHRI SAIFUDDIN CHOUDHURY (Katwa): What type of practice? (*Interruptions*) This Report mentions the names of several political personalities of this country whose telephones were tapped. This is very important. (*Interruptions*)

[*Translation*]

SHRI CHANDRA SHEKHAR: This is ours.

MR. SPEAKER: When I have said that it is under consideration then why are you questioning it?

SHRI CHANDRA SHEKHAR: No, we are not questioning..... (*Interruptions*)

[*English*]

You should give your ruling after taking into consideration all aspects of the matter. (*Interruptions*)

PROF. MADHU DANDAVATE (Rajapur): The Prime Minister made an observation here that it is not the practice to lay the CBI's Report on the Table of the House. I have quoted the precedent. Shri Anantasayanam Aiyangar had given his ruling. On the basis of that, Mr. H.V. Kamath laid it on the Table of the House, So, you should not be constrained by the remarks of the Prime Minister.

MR. SPEAKER: Mr. Advani.

(*Interruptions*)

MR. SPEAKER: Mr. Biplab Dasgupta, please sit down.

(*Interruptions*)

MR. SPEAKER: Mr. Biplab Dasgupta, please resume your seat.

(*Interruptions*)

MR. SPEAKER: Mr. Advani, Leader of the Opposition.

PROF. MADHU DANDAVATE: Before Mr. Advani makes his remarks, I want to know the fate of the motion which I have given against Mr. Rajiv Gandhi. (*Interruptions*)

[*Translation*]

MR. SPEAKER: I will look into that. I will bear in mind their points of view and only then give my ruling.

[*English*]

I will look into it.

(*Interruptions*)

SHRIBASUDEB ACHARIA (ANKURA): What is the difficulty about it? Why is the Report not being placed on the Table by the Prime Minister?

(*Interruptions*)

MR. SPEAKER: I have replied to that.

SHRI BASUDEB ACHARIA: Why has he refused to place it on the Table of the House?

(*Interruptions*)

DR. BIPLAB DASGUPTA (Calcutta South): Many important MP's names have been given here. When can I get your ruling?

MR. SPEAKER: I am not giving my ruling at the moment.